(to) whether it is also a fact that the DDA had assured at that time that a new building for the school in Inder Lok would be constructed;

Written Answers

- (c) whether Government are aware that the school is functioning in tents in the compound of Shahi Masjid, Idgah, and the management of the Masjid is now pressing for vacation of its compound.
- (d) if so, what are the reasons for not constructing the building for the school so far;
- (e) whether it is a fact that repeated representation has been made by the people of the locality in this regard; and
- (f) if so, by when Government propose to construct and provide the new building for the school?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS AND IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPART-MENT OF PARLIAMENTARY AF-FAIRS (SHRI MALLIKARJUN): (a) Yes. Bir.

- (b) The Delhi Development Authority has stated that it is not awsre of any such assuranc*.
- (c) Yes, Sir; but neither the DDA nor the Delhi Administration has any knowledge about the pressure being put by the management of the Masjid for vacation of the site.
- (d) Due to increased requirements of Janta [L.I.G, houses in the area, the provision of school site could not 1>e made.
- (e) and (f) Yes, Sir; the school management has not submitted the application for allotment of land in the prescribed proforma through the Directorate of Education, although it was requested to do so.

Unauthorised .occupation of Government accommodation

to Questions

2855. SHRI RAJNI R ANJ AN SAHU: Will the Minister of WORKS AND HOUSING be pleased to state:

- (a) whether it is a fact that 1600 officers of Secretary | Joint Secretary level are occupying Government accomodation i_n Delhi in a_n unauthorised way from one year to four years;
- (b) whether it is also a fact that the rent arrears in respect cf these Government offlcers have mounted up t₀ Rs. 3 crores; and
- (c) if so, what action Government have taken or propose to take to stop this malpractice and to collect the said arrears?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUS-ING (SHRI MOHD. USMAN ARIF): (a) No, Sir. Only in a few cases the General Pool accommodation is in unauthorised occupation of such offiters.

- (b) NO, Sir.
- (c) In cases where General Pool accommodation is in unauthorised occupation of such officers, action under Public Premises (Eviction of Unauthorised occupants) Act, 1971 has been initiated for securing vacant possession of the premises as well as recovery ef Government dues.

2856. श्री प्यारेलाल खण्डेलवाल : श्रीमती रत्न कुमारी:

क्या कृषि मंत्री यह बताने की कप। करेंगे कि :

(क) क्या यह सच है कि अनेक सांसदों श्रीर देश की जनता ने गोवंश वध को रोकने हेत् सरकार से सामृहिक